

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 76549 of 2014

(On behalf of Revenue)

(Arising out of Order-in-Appeal No. 104/RAN/2014 dated 03.09.2014 passed by Commissioner (Appeals) of Service Tax & Central Excise, Ranchi)

Commissioner(Appeal) of Service Tax & Central Excise, Ranchi
605, Mahabir Tower, Main Road, Ranchi-834001.

Appellant

VERSUS

M/s Mihijham Vanaspati Ltd.

Vill-Kangoi, P.O.-Mihijam, Dist-Jamtara, Jharkahnd.

Respondent

APPERANCE :

Shri Prasenjit Das, Authorized Representative for the Appellant
Mr. Debashish Ghosh, Lalit Baid & Ms. Saberi Saha, Advocate for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76237/2024

DATE OF HEARING : 26.06.2024

DATE OF DECISION : 26.06.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)